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**BEFORE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

Original Application No. 15/2025/ EZ

**In the matter of: -**

HARIHAR SAMAL & ANR.

Applicant

Versus

STATE OF ODISHA & ORS.

Respondent(s)

NDOH: -19.03.2025

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*Ashok Kumar Pattnaik*  
Sri Ashok Kumar Pattnaik

Authorised Signatory

on behalf of M/s. Rimjhim Ispat Ltd.,

Office at Jayadev Vihar, Bhubaneswar, Odisha

(Respondent No. 13)

Place: Bhubaneswar

Date: 04.03.2025

Counsel for Respondent No. 13

*Surjya Sankar Mishra*

Dr. Surjya Sankar Mishra, Advocate

(M) 7875641573

email: mishra.surjya63@gmail.com

DR. SURJYA SANKAR MISHRA

Advocate

Enrollment No. 0-505-2023

*Debash Kumar Biswal*  
Shri Debesh Kumar Biswal, Advocate,

DEBESH KUMAR BISWAL

B.C.E. NO. - 0-533/2020



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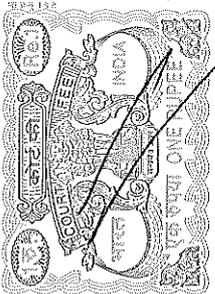
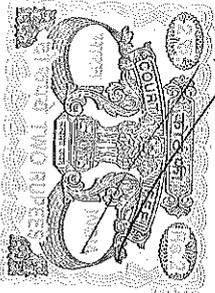
STATE OF ODISHA & ORS.

Respondent(s)

REPLY ON BEHALF OF RESPONDENT NO. 13, M/S. Rimjhim Ispat Ltd.  
(FORMERLY KNOWN AS M/S. BRG IRON AND STEEL COMPANY PVT.  
LTD.

IT IS MOST RESPECTFULLY SUBMITTED HEREINUNDER:

1. That, the grievance of the applicant in the present Original Application regarding the continuous air pollution, discharge of untreated water to Kisindah nullah by the Respondent No. 13 i.e. M/s. Rimjhim Ispat Ltd., violation of Consent to Operate (CTO) conditions and CPCB guidelines. It is also alleged that the Respondent No. 13 has not activated online monitoring of stack emission and waste water discharge to the centralized server of State Pollution Control Board, Odisha, Bhubaneswar (SPCB) and to Central Pollution Control Board (CPCB), Delhi. It is also alleged that the Respondent has not obtained Authorisation under Hazardous waste (Management) and Handling Rules, illegal possession of forest land by the private Respondents in violation of Van (Sanrakshyan Evam Samabardhan) Adhiniyam, 2023 and illegally occupied the Govt. land.



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2. That it is submitted that, M/s. Rimjhim Ispat Limited is a acquired through NCLT proceedings from the old Plant namely M/s. BRG Iron and Steel Company (P) Ltd. The present occupier has taken over the plant on 28/02/2022.
3. That, the Hon'ble Tribunal has admitted the matter on the date of hearing on 05.02.2025 with direction to file the reply affidavit at para 28 of the order.
4. That the Applicant No. 1, Sri Harihar Samal along with other villagers of Kurunti, Dist: Dhenkanal have never brought the issue before the Plant authorities so far as the allegations are concerned in the petition submitted before the Collector and District Magistrate, Dhenkanal, Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar and Deputy Director General of Forests, Ministry of Environment, Forests and Climate Change (MoEF & CC), Integrated Zonal Office at Bhubaneswar. The allegations made in the application submitted to these authorities is Annexed at Annexure 3 of the Original Application (O.A.).
5. That it is submitted that, all these allegations are not true and correct as the Plant M/s. Rimjhim Ispat Ltd. is concerned has not yet made full-fledged production after taken over from M/s. BRG Steel and Iron and Steel Company Pvt. Ltd. Further no supporting documents are enclosed along with the petition submitted before the concerned authorities to substantiate the allegations.
6. That M/s. Rihim Ispat Ltd., the Respondent No. 13, is in the process of taken over of assets from the old sick unit i.e. M/s. BRG Iron and Steel Co. (P) Ltd. The CTO from the SPCB, Odisha has been obtained vide order No. 5127/ Ind. -I-CON-5339 dt. 31.03.2023, in the name of later named unit.



The CTO is valid from 01.04.2023 to 31.03.2025, which has been Annexed at Annexure 2 of the O.A, thus the time of validity is still existing.

7. That the CTO is granted for the detail of Products manufactured with Consented quantity is described below:

Sl. No.	Product	Quantity
01.	Ferro Alloys Plant	2 x 9 MVA
02.	Steel melting Shop	
	i) Induction Furnace	2 x 20 T/H + 2 x 7 T/H
	ii) Electric Arc Furnace (EAF)	1 x 25 Ton/H
	iii) AOD Converter	2 x 35 Ton/H
	iv) Ladle refinery Furnace	1 x 35 Ton/H
	v) Continuous Casting Machine (2 Nos.)	
	vi) Oxygen Plant	400 m <sup>3</sup> /hour
03.	Cold Rolling Mill (CRM)	2,40,000 TPA
04.	Hot Rolling Mill (HRM)	7,90,000 TPA
	i) M.S. Plates	3,78,000 TPA
	ii) S.S. Plates	72,000 TPA
	iii) Mild Steel Coil	1,00,000 TPA
	iv) Stainless Steel Coil	2,40,000 TPA

It is submitted that the production capacity of M.S. Plates has been 3,78,000 TPA as per CTO order dt. 31.03.2023, whereas inadvertently it is mentioned as 13,78,000 TPA in the order 05.02.2025, which may be considered for modification.

8. That, it is further submitted that, after taken over by the respondent No. 13 as requested to SPCB, the SPCB, Odisha, Bhubaneswar, being the competent Authority for grant of CTO under the Provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act. 1981 and the rules framed thereunder to consider for the amalgamation of M/s. BRG Iron and Steel Co. Pvt. Ltd. as M/s. Rimjhim Ispat Ltd., vide order No. 6896 dt. 07.05.2024, which is also

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annexed in the O.A. at Annexure 4. It is also clarified by the SPCB, Odisha being the granting Authority as per above referred Acts that the amalgamation is considered prospectively in CTO order without any change in other terms and conditions of CTO issued vide order No. 5127 dt. 31.03.2023 as Annexed at Annexure 2 of the O.A.

9. As per the CTO order of SPCB, the Respondent No. 13 is complying the conditions as per the stipulations and till date SPCB being the competent authority inspecting the Plant from time to time and the observation is being complied from time to time. It is submitted that, the manufacturing process for the products as per CTO order 31.03.2023, needs water for cooling purpose mainly and also no significant trade effluent is generated. The cooling water is recycled back in the process and not discharged to outside to Kisinda nullah. As per the CTO conditions specified at item B, it is complied and there is no direct discharge of effluent to outside. As per the allegations made as far as discharge of waste water to contaminate Kisinda nullah is not true and correct. The domestic effluent generated from the plant is treated adequately inside the factory premises by constructing the septic tank and soak pit and no discharge is made to outside.

10. The air quality as far as emission is concerned as per the CTO order 31.03.2023, adequate stack height is maintained for the dispersion of air pollutant and the air quality monitoring is done by SPCB periodically.

11. The solid wastes generated are stored inside the factory premises and disposed of as per the guidelines of SPCB from time to time and not thrown away outside causing pollution problem in the nearby vicinity. As far as the Fly Ash disposal is concerned, the steps are being taken for disposal and as

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there is no coal based thermal power Plant is operating in the factory, the problem of fly ash disposal as alleged in the OA is not true and correct.

12. It is submitted that the application for renewal of CTO has been submitted before SPCB, Odisha for consideration on grant of Consent under the provisions of Water and Air Act. The matter is under active consideration by SPCB. It is also submitted that the show cause notices as referred in the O.A. on dt. 04.05.2021 and 04.10.2021, thus the violations as per the notice has been complied after which SPCB considered to grant CTO valid till 31.03.2025.

13. It is submitted that the authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016 as amended on 2023 is valid which has been obtained from SPCB, Odisha, Bhubaneswar in the name of M/s. BRG Iron and Steel Co. Pvt. Ltd. vide Authorisation order IND-IV-HW-1043/ 9827 dt. 23.06.2023 which is annexed at Annexed at Annexure-I for reference. The SPCB has been intimated vide letter No. RIL/BBSR/090 dt. 03.02.2025 for renewal of authorization.

14. That, it is submitted that the environmental clearance (EC) is obtained from the Ministry of Environment, Forests vide order No. J-11011/283/ 2007 -IA II (I) dt. 08.09.2008 in the name of M/s. BRG Iron and Steel Co. Pvt. Ltd., as annexed at Annexure 5 in the O.A for the expansion of integrated steel plant from 0.15 MTPA to 0.45 MTPA of production capacity. The Sponge Iron Plant is not in production but the products as <sup>el</sup>scribed in the CTO order 31.03.2023 is to be manufactured with in the consented quantity. It is submitted that after taken over, in the PARIVESH portal of MoEF & CC the application has been made on 08.10.2024 through proposal number IA/OR/

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/INDI/ 484553/ 2024 for the expansion of the integrated steel plant from 0.15 MTPA to 0.45 MTPA along with Captive Power Plant with the user company as M/s. Rimjhim Ispat Ltd., the copy is Annexed at Annexure – II of the affidavit. In the said application details about land requirement both Non-Forest land of 49.63 Ha. Has been specified with no Forest Land involved in the clearance mechanism. As learnt, the Application is under process at MoEF & CC level and after getting the clearance the plant will comply the conditions as to be imposed thereon. The tree plantation is a continuing process and adequate tree plantation shall be done as per the stipulated guideline.

15. That it is submitted that the Applicant has made allegation on encroachment of forest land having kissam Gramya jungle. The matter has been under consideration by the Govt. of Odisha and the Land Officer, IDCO, Bhubaneswar vide letter No. HO/P&A/LAE-8881/ 2023 dt. 30.12.2024 has intimated to the Respondent i.e. M/s. Rimjhim Ispat Ltd. to deposit the amount of Rs. 20,45,176.00 (Rupees Twenty Lakh Forty Five Thousand One Hundred Seventy Six) only in favour of "Orissa Industrial Infrastructure Development Corporation" towards processing fee for filing acquisition/ alienation proposal for Ac. 43.330 area which includes Govt. Gochar land and Govt. forest land of Ac. 26.140 and Ac. 17.190 area respectively for establishment of "Land Bank Scheme". The amount has been deposited on dated 08/01/2025 and the IDCO requested the Tahasildar, Odapada for allotment of land on dated 01/03/2025. As such the area which is under the Plant the production activities are to be carried out.

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16. It is submitted that the applicant has sought multiple relief from the Tribunal, but as per the NGT (Practice and Procedure) Rule, 2011 as per section 14, Plural remedies, thus the multiple prayers is not maintainable.

17. It is submitted that in compliance to para 29 of the order 05.02.2025 a committee is constituted by the Hon'ble Tribunal having representative Scientists from MoEF &CC, CPCB, SPCB, Dist. Administration and the committee visit is awaited. The observation of the committee will be complied and also as per the direction of the Hon'ble Tribunal.

18. That, in light of above submissions the answering respondent (Respondent No. 13, M/s. Rimjhim Ispat Ltd., At: Kurunit, P.O: Kuspanga, Dist: Dhenkanal) specifically not filing a para-wise reply, however the same shall be filed as per the direction of the Hon'ble Tribunal and after the observation of the committee members.

19. The Hon'ble Tribunal may kindly be pleased to take the aforesaid reply on record. An Affidavit in support of the statements made is filed herewith.

*Achok Kumar Das*  
Authorized Signatory  
For RIMJHIM ISPAT LTD.

Authorised Signatory  
Through Counsel

*Surjya Sankar Mishra*

Dr. Surjya Sankar Mishra, Advocate  
Enrollment No. O-505/2023

(M) 7875641573.

&

*Devesh Kumar Biswal*  
Shri Devesh Kumar Biswal, Advocate  
Enrollment No. O-533/2020

e-mail - *deveshkumarbiswal@gmail.com*

Date: *17/03/2025*  
Place: Bhubaneswar



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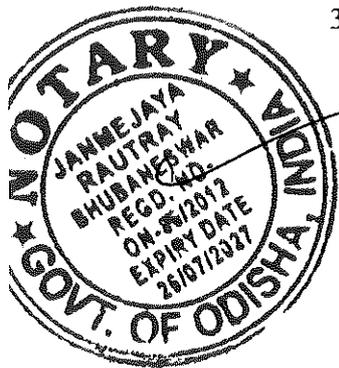
04 MAR 2025

I, Sri Ashok Kumar Patttnaik, son of Late Prafulla Kumar Patttnaik, aged of about 63 years, duly authorized by the M/s. Rimjhim Ispat Ltd., do hereby state on oath and solemnly affirm as under:

1. That, I have been authorized by Respondent No. 13 in this case and competent to swear in this affidavit.
2. That, the reply is prepared under my instruction as per direction of the Company to be filed before Hon'ble National Green Tribunal (NGT) in compliance to order dt. 05.02.2025.
3. That, the contents of the reply are true to best of my knowledge which is based on the records and legal averments made therein is correct.

Deponent

Ashok Kumar Paeinath,



VERIFICATION

Verified on this the 4<sup>th</sup> day of March 2025 that the contents of the affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified by me

Advocate

The above named deponent(s) being duly identified by Sri... Advocate, Bhubaneswar... States... on oath the contents of the affidavit are true to the best of his / her / their knowledge and belief

Deponent

Ashok Kumar Paeinath  
JANMEJAYA RAUTRAY  
NOTARY, GOVT. OF ODISHA  
BHUBANESWAR  
REGD. NO. C. 15/2012  
Mob. No. 933121373

Deponent(s)

Notary, Bhubaneswar



FAX : 2562822/2560955  
Tel : 2564033/2563924  
EPABX : 2561909/2562847  
E-mail: hwmd@ospcboard.org /  
paribesh1@ospcboard.org  
Website: www.ospcboard.org

## STATE POLLUTION CONTROL BOARD, ODISHA

[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751012, INDIA

**BY SPEED POST**

### FORM 2

[See rule 6(2)]

### FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD, ODISHA TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization: IND-IV-HW-1043/ 9827 and date of issue: 23-06-2023
2. Reference of application (No. and date): 4013521, dtd. 21-03-2022/ 31-05-2023.
3. M/s BRG Iron and Steel Co. Pvt. Limited is hereby granted an authorization based on the signed inspection report for generation, storage, transport, reuse, recycling, recovery, preprocessing, co-processing, utilization, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated At - Kurunti, PS - Motunga, Dist - Dhenkanal, Odisha.

#### Details of Authorization

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these Rules	Waste Description	Quantity	Authorized Mode of Disposal or Recycling or utilization or Co-processing, etc.
1.	Schedule - I Stream - 5.1	Used/ Spent Oil	8.5 KL/A	Storage in containers over impervious floor under well ventilated covered shed followed by disposal through Actual Users authorized by SPCB, Odisha.
2.	Schedule - I Stream - 5.2	Waste/ Residue Containing Oil	1.5 T/A	Storage in impervious pits / containers over impervious floor under well ventilated covered shed followed by Co-processing in Cement Kiln authorized by SPCB, Odisha / disposal in Authorized Hazardous Waste Incinerator / Common Hazardous Waste Treatment Storage Disposal Facility (CHWTSDF).

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Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these Rules	Waste Description	Quantity	Authorized Mode of Disposal or Recycling or utilization or Co-processing, etc.
3.	Schedule - I Stream - 13.2	Sludge from Acid Recovery Unit	13.5 T/A	Storage on impervious concreted platform under well ventilated covered shed followed by In-house Recycling / disposal through Actual Users authorized by SPCB, Odisha/ Co-processing in Cement Kiln authorized by SPCB, Odisha /disposal in CHWTSDF
4.	Schedule - I Stream - 35.3	Chemical Sludge From Waste Water Treatment Plant	40 T/A	Storage on impervious concreted platform under well ventilated covered shed followed by In-house Recycling / disposal through Actual Users authorized by SPCB, Odisha/ Co-processing in Cement Kiln authorized by SPCB, Odisha /disposal in CHWTSDF.
5.	Schedule - II	Ferro Silicate And Alloys	0.9 T/A	Storage on impervious concreted platform under well ventilated covered shed followed by In-house Recycling / disposal through Actual Users authorized by SPCB, Odisha/ Co-processing in Cement Kiln authorized by SPCB, Odisha /disposal in CHWTSDF.

- (1) The authorization shall be valid up to 31-03-2025.
- (2) The authorization is subject to the following general and specific conditions.

**A. General Conditions of authorisation:**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire, etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

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6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty". Any accident in this respect shall be intimated to the Board immediately.
7. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its cleanup operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. Annual return shall be filed by 30<sup>th</sup> day of June of every year for the preceding period from April to March.

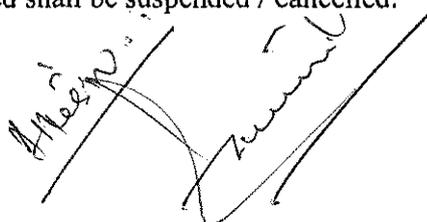
#### B. Specific Conditions:

1. Authorization granted herewith does not relieve you in complying with other provision laid down under Water (PCP) Act, 1974, Air (PCP) Act, 1981 and Environment (Protection) Act, 1986, and the Rules made there under.
2. This authorization is subject to statutory and other clearances from Govt. of Odisha and / or Govt. of India as and when applicable.
3. In case the quantity of generation of hazardous Waste exceeds the Authorized quantity, the industry / mine shall apply for amendment of Authorization order.
4. The industry / mine shall strictly comply to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments made thereafter.
5. Annual returns in Form - 4 (See Rules- 6 (5), 13 (8), 16 (6) & 20 (2)) shall be submitted to the Board for the financial year by 30<sup>th</sup> June of every year. It shall contain the detail quantities of generation, storage and disposal of different type of hazardous wastes such as recyclable, incinerable, land disposable.

Handwritten signatures and initials at the bottom of the page, including a large signature that appears to be 'A. S. W.' and another signature that is partially obscured.

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6. Steps shall be taken for reduction and prevention of the hazardous waste generated or for recycling or reuse.
7. Environmental Information with respect to Air, Water, Hazardous Waste and Hazardous Chemicals shall be displayed at the main gate for public view.
8. The transport of the hazardous and other waste shall be in accordance with the provisions of the Rule, 2016 and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard.
9. The occupier shall provide the transporter with the relevant information in **Form 9**, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per **Form 8**.
10. In case of transportation of hazardous waste and other wastes for recycling or utilization including co-processing to outside the state, the sender shall intimate both the State Pollution Control Boards before handing over the waste to the transporter.
11. Manifest system (Movement document) shall be strictly followed as per Rule-19 and to be submitted to this office as per the Rule. The industry / mine shall check the authenticity of the way bill of the transport vehicle to ensure supply of hazardous waste to the authorized destination.
12. The hazardous waste shall be sold if required only to Actual User having valid authorization from the State Pollution Control Board, Odisha and concerned SPC Board. Details of such wastes shall be entered in the passbook issued by respective SPCB.
13. All the hazardous waste shall be stored in impervious pits / containers / floors under cover shed with adequate capacity having spill containment facility. The spilled hazardous waste shall be re-collected and stored in impervious pits / containers / floors under cover shed prior to sale / disposal.
14. The schedule of hazardous waste and the quantity as specified shall only be disposed off as per the stipulation prescribed in this authorisation.
15. This authorization does not permit you to either receive and process or generate hazardous waste in case validity of Consent to Operate of your industry / mine ceases. However you can carry out handling, storage, treatment, transport and disposal of hazardous waste and other wastes generated previously during such period to avoid accumulation of hazardous waste.
16. The industry/mine shall store the accumulated hazardous waste for a period not exceeding 90 days and shall dispose as per the stipulation prescribed in this authorisation order. In case of any violation, authorization granted shall be suspended / cancelled.

A handwritten signature in black ink is written over a rectangular stamp. The signature is slanted and appears to be 'A. K. Singh'. The stamp is mostly illegible but seems to contain some text and possibly a date or official mark.

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17. The industry / mine shall apply for renewal of authorization in Form-1, 120 days before expiry of this authorization order enclosing Annual Return in Form-4, Manifest copies in Form-10 and compliance to the conditions stipulated in this order along with adequate processing fees.
18. In case of transportation of hazardous and other waste, the responsibility of safe transport shall be either of the sender or the receiver whosoever arranges the transport and has the necessary authorization for transport from the concerned State Pollution Control Board. This responsibility should be clearly indicated in the manifest.
19. Hazardous Wastes having calorific value of more than 2500 Kcal/Kg shall not be landfilled. It can only be disposed through authorized actual users or incinerated in authorized Hazardous Waste incinerator or co-processing in authorized cement kiln.
20. The industry / mine shall follow On-site and Off-site Emergency plan during all activities involving hazardous wastes to avert accidents, fire and other environmental damages.
21. The industry / mine shall follow all safety protocols during handling, transportation and disposal of hazardous wastes.

  
**Member Secretary**  

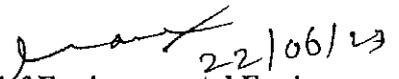

To

**The Director,**  
**M/s BRG Iron & Steel Co. (P) Ltd.**  
**At - Kurunti, PO- Kuspanga,**  
**Dist- Dhenkanal, Odisha - 759122**

**Memo No.** 9828  
**Copy to the**

**Dt.** 23-06-2023

1. Collector & District Magistrate, **Dhenkanal.**
2. Director, Factories & Boilers, Odisha, **Bhubaneswar.**
3. Regional Officer, State Pollution Control Board, Odisha, **Angul.**
4. Guard file.

  
**Additional Chief Environmental Engineer**





<b>Project Name:</b>	Expansion of Integrated Steel Plant (0.15 to 0.45 MTPA) along with Captive Power Plant (8 MW to 72 MW) at Villages Kurunti, Mangalpur & Itapa, P.O. Mountanga, Dist. Dhenkanal, Orissa by M/s. BRG Iron & Steel Co. Pvt. Ltd.	<b>Single Window Number:</b>	SW/189142/2024
<b>State:</b>	ODISHA	<b>Proposal Number:</b>	IA/OR/INDI/484553/2024
<b>Submission Date:</b>	29/06/2024	<b>Current Status:</b>	Under Examination

CAF

Form 7

### Application for Transfer of EC- Form-7

#### Basic Details

##### 1. Details of Project

<b>1.1. Proposal No.</b>	BRG/BBSR/154
<b>1.2. Name of the Project</b>	Expansion of Integrated Steel Plant (0.15 to 0.45 MTPA) along with Captive Power Plant (8 MW to 72 MW) at Villages Kurunti, Mangalpur & Itapa, P.O. Mountanga, Dist. Dhenkanal, Orissa by M/s. BRG Iron & Steel Co. Pvt. Ltd.

##### 2. Details of the Company/Organization/User Agency

<b>2.1. Application filled by</b>	Transferor
<b>2.2. Whether the change of ownership is involved?</b>	Yes
<b>2.3. Transferor (Holder of earlier EC)</b>	
<b>2.3.1. Name of the Company / Organization/User agency</b>	M/s. BRG IRON & STEEL CO. (P) LTD.
<b>2.4. Registered address</b>	
<b>2.4.1. Door/ House No, Street Number and Name</b>	NH-55, Village: Kurunti, Po: Kusupanga, Ps: Motunga
<b>2.4.2. Village /Town / City</b>	Kurunti
<b>2.4.3. State</b>	ODISHA
<b>2.4.4. District</b>	DHENKANAL
<b>2.4.5. Pin Code</b>	759122
<b>2.4.6. Landmarks</b>	N/A
<b>2.4.7. E-mail address</b>	skdas@rimjhimispat.com
<b>2.4.8. Landline Number</b>	N/A
<b>2.4.9. Mobile number</b>	9937393112

<b>2.5. Legal Status of the Company / Organisation / User Agency</b>	Private Limited
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##### 3. Transferee (To whom the transfer of EC is being sought)

<b>3.1. Name of the Company / Organization/User agency</b>	RIMJHIM ISPAT LIMITED
--	-----------------------

Note: If the User Agency/ Individual name does not exist then kindly register

##### 3.2. Registered Address

<b>3.2.1. Door/ House No, Street Number and Name</b>	NH-55, Village: Kurunti, Po: Kusupanga, Ps: Motunga
<b>3.2.2. Village /Town / City</b>	Kurunti
<b>3.2.3. State</b>	ODISHA
<b>3.2.4. District</b>	DHENKANAL
<b>3.2.5. Pin Code</b>	759121
<b>3.2.6. Landmarks</b>	N/A

*[Handwritten signatures]*

3.2.7. e-mail address skdas@rimjhispac.com  
 3.2.8. Landline Number N/A  
 3.2.9. Mobile number 9937393112  
 3.3. Legal Status of the Company / Organisation / User Agency LLP

## 4. Details of the person making application.

4.1. Name of the applicant Sanjaya Kumar Das  
 4.2. Designation Manager  
 4.3. Correspondence Address  
 4.3.1. Door/ House No, Street Number and Name NH-55, Village: Kurunti, Po: Kusupanga, Ps: Motunga  
 4.3.2. Village /Town / City Kurunti  
 4.3.3. State ODISHA  
 4.3.4. District DHENKANAL  
 4.3.5. Pin Code 759122  
 4.3.6. Landmarks N/A  
 4.3.7. e-mail address skdas@rimjhispac.com  
 4.3.8. Landline Number N/A  
 4.3.9. Mobile number 9937393112

## 5. Location of the Project or Activity

5.1. Upload KML RIMJHIM FINAL 122.63.kml

Toposheet No.	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
F45T5	ODISHA	Dhenkanal	Motunga	KURUNT	Khata No. 546/280, 546/455, 546/463, 546/414, 546/454, 549/844, 3532, 546/831, 242, 546/546, 183, 156, 517, 341, 296, 615, 669,

5.2. Remarks N/A

## Project Details

## 5. Category of the Project/Activity

5. Whether multiple items (Components) as per the notification involved in  
 1. the proposal? No

5.1.1. Item No. as per schedule to EIA Notification, 2006 3(a) Metallurgical Industries (ferrous and non ferrous) Primary Metallurgical Industry - All Projects

5.1.2. Capacity 0.60 MTPA

6. Category of the project as per EIA Notification, 2006 A

## 7. Details of Prior environmental clearance

7.1. MoEF&CC / SEIAA File No. J-11011/283/2007-IA II (I)  
 7.2. Date of issue of Prior environmental clearance 08-09-2008  
 7.3. Copy of EC letter EC.pdf  
 7. Whether any amendment/corrigendum/transfer to the earlier EC has  
 4. been obtained? No

7. Brief note on the chronology of the clearances and subsequent  
 . amendments/corrigendum/transfers, if any. Chronological events in change over.pdf  
 5

## Activity Details

7. Status of Implementation of Project or Activity

~~(X)~~

- 7.1. Status of Implementation of Project or Activity? Project is operational for complete components/units envisaged in the EC
- 7.1.1. Reference Number of latest Consent obtained from SPCB/UTPCC 5127/IND-I-CON-5339
- 7.1.2. Date of latest consent issued 31-03-2023
- 7.1.3. Validity of latest consent (valid up to) 31-03-2025
- 7.1.4. Upload copy of latest consent order Latest CTO.pdf

Enclosures

8. Documents to be attached

- 8.1. No Objection from the transferor NCLT.pdf
- 8.2. Undertaking by transferee stating regarding acceptance of the terms and conditions under which the Prior Environment Clearance was granted. Undertaking by transfer EC.pdf
- 8.3. Copy of Transfer of the firm from competent authority was granted. NCLT.pdf

9. Additional Information

S. No.	Document Name	Remark	Document
1	Undertaking	Undertaking	Undertaking by transfer EC.pdf
2	Board Resolution	Board Resolution	Board resolution EC.pdf
3	Forwarding Letter	Forwarding Letter	Forwarding Letter.pdf

10. Undertaking

10.1.  I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

10.2. Name of the person making application	Sanjaya Kumar Das
10.3. Designation	Manager
10.4. Company	RIMJHM ISPAT LIMITED
10.5. Address	NH-55, Village: Kurunti, Po: Kusupanga, Ps: Motunga
10.6. Date	29/06/2024



Dr. Minakhi Das, OAS(JB)  
Land Officer

NO.HO/P&A/LAE-8881/2023

To

M/s. Rimjhim Ispat Limited,  
Corporate Office, AP-6, Shalimar Bag,  
New Delhi -110088, (India).  
E-Mail-Mail@rimjhimispat.com

**idco**  
Your power to grow  
50 Year & 140th Corporation

ANNEXURE - III 145

**ODISHA**  
NEW OPPORTUNITIES

Date. .08.2024

Recd  
31/12/24  
bua

Sub:- Acquisition of land measuring Ac.43.330 (Govt. Gochar Ac.26.140 and Govt. forest land Ac.17.190) in village Kurunti, Mangalpur & Itap under Odapada Tahasil in Dhenkanal District for establishment of industries by M/s. Rimjhim Ispat Limited (formerly known as M/s. BRG Iron & Steel Co. Pvt. Limited).

Ref:- Your letter dated 15.10.2024.

Sir,

With reference to the subject cited above, you, are requested to deposit an amount of Rs.20,45,176.00 (Rupees twenty lakh forty five thousand one hundred seventy six) only through the RTGS/Demand Draft in favour of "Orissa Industrial Infrastructure Development Corporation" at an early date towards processing fee for filing of Acquisition / Alienation Proposal for land measuring Ac.43.330 (Govt. Gochar Ac.26.140 and Govt. forest land Ac.17.190) in village Kurunti, Mangalpur & Itap under Odapada Tahasil in Dhenkanal District for establishment of industries under "Land Bank Scheme". The details is given in table below.

Land	Area (in Ac.)	Rate per Acre in Dhenkanal	Land Premium	10% IDCO Admin. Charges (in Rs.)
1	2	3	4	5
Govt. land	43.330	400000	17332000	1733200.00
GST @ 18% on the IDCO admin. Charges				311976.00
Total:-				2045176.00

Encl. As above,

Yours faithfully

*[Signature]*  
20.12.24  
Land Officer

Memo No 36461 Dtd. 30/12/24

Copy forwarded to M/s. BRG Iron & Steel Co Pvt. Ltd., Ist. Floor, Plot No.99/1, Jayadev Vihar, Po. RRL Campus, Bhubaneswar - 751013 for information and necessary action.

*[Signature]*  
20.12.24  
Land Officer

Odisha Industrial Infrastructure Development Corporation  
(A Government of Odisha Undertaking)

IDCO, Land Division, IDCO Towers, Janpath, Bhubaneswar - 751022, Odisha, INDIA  
91-0674 2544180, 2540820 | Fax:2542956 / 2541982  
+91-0674 2544180, 2540820 | Fax:2542956 / 2541982  
[cgmland@idco.in](mailto:cgmland@idco.in)/[www.idco.in](http://www.idco.in)

*[Signature]*  
*[Signature]*



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS ("BOARD") OF M/S. RIMJHIM ISPAT LIMITED ("COMPANY") ON FRIDAY, THE 21<sup>ST</sup> DAY OF FEBRUARY, 2025 AT 11:00 A.M. AT THE REGISTERED OFFICE OF THE COMPANY AT 3A/275, AZAD NAGAR, KANPUR-208002.

**ITEM NO. 7:**

**AUTHORISATION FOR REPRESENTATION AND LEGAL PROCEEDINGS BEFORE THE NATIONAL GREEN TRIBUNAL AND THE HIGH COURT OF ODISHA.**

The Chairman apprised the Board that the Company must take all necessary measures to ensure compliance with the conditions set forth in the Environmental Clearance, Consent to Operate, and other applicable environmental laws. In this regard, a detailed action plan shall be prepared to address the concerns raised in the petition filed before the Hon'ble National Green Tribunal (NGT).

The Chairman further informed the Board about the legal proceedings initiated against the Company in Original Application No. 15/2025/EZ before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in the matter of Harihar Samal & Anr. vs. State of Odisha & Ors., concerning allegations related to environmental compliance and land encroachment.

Additionally, the Chairman briefed the Board on the constitution of a Fact-Finding Committee by the Hon'ble Tribunal, comprising:

1. Senior Scientist, MoEF&CC, Integrated Regional Office, Bhubaneswar
2. Senior Scientist, Central Pollution Control Board
3. Senior Scientist, Odisha State Pollution Control Board
4. District Collector, Dhenkanal, or his representative not below the rank of Additional District Magistrate

The Committee has been tasked with conducting a site inspection and submitting a detailed report on the matter.

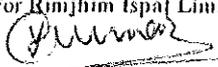
After due deliberation and discussion, the Board considered to authorize Shri Ashok Kumar Pattnaik, Chief-corporate communications & business development, Rimjhim Ispat Limited to engage with the relevant authorities, including the Odisha State Pollution Control Board, Central Pollution Control Board, and the Ministry of Environment, Forest and Climate Change (MoEF&CC), to address compliance-related issues and ensure adherence to all environmental regulations. Accordingly, the following resolution was passed:

"RESOLVED THAT pursuant to the order dated 05th February 2025 issued by the Hon'ble National Green Tribunal (NGT), Eastern Zone Bench, Kolkata, the Board hereby authorizes Shri Ashok Kumar Pattnaik, Chief-corporate communications & business development, Rimjhim Ispat Limited, to sign, affirm, and submit the Counter Affidavit and Vakalatnama on behalf of the Company before the National Green Tribunal, Eastern Zone Bench, Kolkata, and the High Court of Odisha, and to take all necessary steps, including but not limited to representation, signing of documents, and any other related proceedings in connection with the matter and to address compliance-related issues and ensure adherence to all environmental regulations.

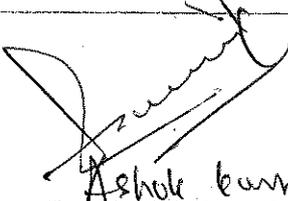
RESOLVED FURTHER THAT Shri Ashok Kumar Pattnaik is hereby authorized to engage legal counsel(s) and take any other necessary actions as may be required in the interest of the Company in the aforesaid matter.

RESOLVED FURTHER THAT a certified true copy of this resolution be issued to the concerned authorities and retained in the records of the Company for future reference."

*Certified To Be True!*  
For Rimjhim Ispat Limited

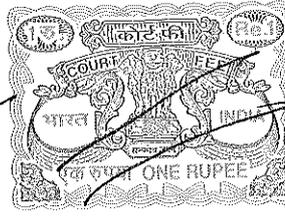
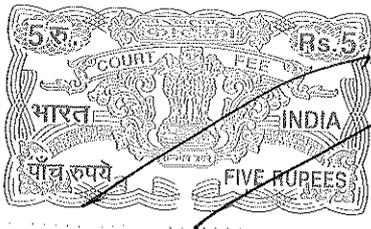
  
(Yogesh Agarwal)  
Chairman cum Managing Director  
DIN: 01023574

Date : 04/03/2025  
Place : Kanpur

  
Ashok Kumar Pattnaik  
CIN : 027101UP1991PLC012679  
D&B D-U-N-S® Number : 65-039-4781

  
Registered Office:  
3A/275, Azad Nagar, Kanpur - 208 002 (U.P.) India

Corporate Office:  
AP-6, Shalimar Bagh, New Delhi-110 088 (India) • Tel. +91-11-27476877-78  
Fax: B-22-23, Industrial Area, Sumerpur, Distt. Hamirpur-210502 (U.P.) India



# VAKALATNAMA

IN THE Honble National Green Tribunal, East Zone Bench  
Kolkata

Original Application No. 15/2025/EZ

HARIHAR SAMAL & ANR.

Plaintiff / Petitioner  
Appellant

Versus

STATE OF ODISHA & ORS

Defendant /Opp. Party  
Respondent /Accused

Know all men by these presents, that by this Vakalathama

I/We SRI ASHOK KUMAR PATTNAIK, son of LATE PRAFULLA KUMAR PATTNAIK, AUTHORISED SIGNATORY, M/S RIMJHIM ISPAT LIMITED. AT- KURUNTI, PO-KUSUPANGA, PS-MOUTANGA, DIST- DHENKANAL, ODISHA-75912, MOBILE NO. 9178456386 Plaintiff / Defendant /Appellant /Respondent / Petitioner /Opposite Party in the aforesaid Revision /Appeal / Case do hereby appoint and retain Sri DR. SURJAY SANKAR MISHRA ENROLLMENT NO. O-505/2023 MOBILE NO. 7875641573 AND MR. DEBESH KUMAR BISWAR ENROLLEMENT NO. O-533/2020 MOBILE NO. 8917214704, Advocate (s) to appear for me/ us in the above case and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any degree or order passed therein including all applications for return of documents or receipt of any money that may be payable to me/us in the said case and also in applications for review in appeals under NGT and in application for leave to appeal to Supreme Court. I/We authorize my / our Advocate (s) to admit any compromise lawfully entered in the said case.

Dated, the  
Received from the Executants  
satisfied and Accepted as I hold  
no brief for the other side .

*Ashok Kumar Pattnaik*  
Signature of Executants

*Surjya Sankar Mishra*  
Advocate Accepted as above,  
Enrollment no O-505-2023  
(M, 7875641573

*Debesh Biswal*  
Advocate Accepted as above,

DR. SURJYA SANKAR MISHRA  
Advocate  
Enrollment No-O-505/2023

